

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 260
TO BE ANSWERED ON 18th DECEMBER, 2017

ANTI-DUMPING DUTY ON CHINESE PRODUCTS

260. SHRI M.I. SHANAVAS:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- the details of products imported from China on which anti-dumping duty is in force;
- Whether there has been a surge in such products imported from China in the last four quarters of the financial year and if so, the details thereof;
- whether such items include food items and consumer goods; and
- if so, the details thereof along with the details of initiatives taken by the Government to prevent dumping, specifically from China?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) : Currently, anti-dumping duty is in force on 100 products imported from China. The product category wise details of cases is given below:

(as on 12.12.2017)

S.No.	Product Category	No. of cases in which duty is in force
1.	Chemical and Petrochemicals	41
2.	Electrical and electronic items and accessories	7
3.	Fibre Boards	2
4.	Fibres and Yarn	9
5.	Glass and Glassware	8
6.	Machinery Items	5
7.	Pharmaceutical	2
8.	Rubber or Plastic products	1
9.	Steel and other metals	10
10.	Other Products	15
	Total	100

(b) : There has been no such surge in imports of the above products from China.

(c) & (d): From time to time, DGAD receives applications from domestic producers for imposition of anti-dumping duty on various products. After detailed investigations, preliminary/final findings are issued by DGAD based on which, Department of Revenue imposes provisional/definitive anti-dumping duties.
